

Recruitment agencies under Emigration Act

170. SHRI V. GOPALSAMY:
SHRI V. VENKA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total number of Recruiting Agents registered with the Ministry since the enforcement of the Emigration Act, 1983;

(b) the category-wise break-up of the Agents and the total amount of the Deposit collected from these Agents;

(c) whether it is a fact that the applications of some Recruiting Agents have been rejected; and

(d) if so, what are the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) No. Recruiting Agent has yet been registered. However, about 1500 applications for registration have been received which are under scrutiny to determine if the applications are in the prescribed form and contain prescribed particulars.

(b) Does not arise in view of (a) above.

(c) No, Sir.

(d) Does not arise.

Implementation of the recommendations made in the labour Ministers, Conference

171. SHRI V. GOPALSAMY:
SHRI V. VENKA:

Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the answers to Unstarred Questions 707 and 717 given in the Rajya Sabha on the 21st November, 1983 and state:

(a) whether the recommendations made in the Labour Ministers' Conference held in September, 1983 have been implemented;

(b) if not, what are the reasons therefor; and

(c) whether in view of the recommendations of the Labour Ministers Conference Government propose to set up more Industrial Tribunals and Labour Courts in Delhi in view of the increased workload of Courts and Tribunals in Delhi and if not, what are the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) and (b) The recommendations have been circulated to the State Governments and Union Territories for necessary action. Replies regarding implementation by the various State Governments etc. have not been received. Recommendations pertaining to Central Government are, under consideration.

(c) It has been decided to set up a new Central Government Industrial Tribunal-cum-Labour Court at Kanpur in respect of disputes relating to Uttar Pradesh. This will give relief to the Central Government Industrial Tribunal-cum-Labour Court in Delhi, as this Tribunal is also at present handling disputes in the Central sphere relating to Uttar Pradesh.

Import of bulk drugs

172. SHRI SATYA PAL MALIK f
Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government have increased the import of a number of bulk drugs for which there are adequate production capacities available within the country but the indigenous capacities for these drugs are not being utilised fully; and